

Central Administrative Tribunal  
Principal Bench, New Delhi

(14)

C.P.No.374/2005 in O.A.No.1377/2004

Thursday, this the 24<sup>th</sup> day of November 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Shri D.R. Tiwari, Member (A)**

Shri OP Rawat  
S/o Shri BR Rawat  
Welfare Organizer  
Rajya Sainik Board No.1  
Rajpur Road, Delhi-54

..Applicant

(Applicant in person)

Versus

1. Shri S. Regunathan  
Chief Secretary  
Govt. of NCT of Delhi  
Delhi Secretariat  
New Delhi-2
2. Shri VV Bhatt  
The Principal Secretary (Finance)  
Govt. of NCT of Delhi  
New Delhi-11
3. Shri G.K. Marwah  
The Divisional Commissioner  
5, Sham Nath Marg  
Delhi-54
4. Shri IB Karan  
Director, Delhi (UT)  
Ministry of Home Affairs/Grih Mantralaya  
North Block, Union of India,  
New Delhi-1

..Respondents

(By Advocate: Shri Prakash Gautam for Shri Piyush Aggarwal)

**O R D E R (ORAL)**

**Justice M.A. Khan:**

Vide order dated 7.12.2004, OA-1377/2004, the Tribunal has passed the following order:-

"5. Consequently, without delving further into this controversy, we direct that respondent no.1 should take up the matter of the applicant with the Union Government for the benefits claimed by him and if

*Justice M.A. Khan*

thereafter the benefit is not accorded, the applicant would be at liberty to seek his remedy in this Tribunal. The Govt. of NCT of Delhi may take up the matter with the Union Government within one month. O.A. is disposed of."

2. Learned proxy counsel for respondents has stated that the respondents have filed the status report in which it has been stated that Rajya Sainik Board, Delhi vide letter dated 30.12.2004 had taken up the matter with Director U.T. (Delhi), Ministry of Home Affairs, New Delhi regarding upgradation of the pay scale of the applicant and a reminder has already been sent to them on 28.2.2005. On instructions, it is submitted at the Bar that another reminder has been sent by the respondents on 7.11.2005. Copy of the reference made to the Union of India has also been filed.

3. The applicant, who has appeared in person, has stated that respondents have taken up the matter for revision of pay scale of Rs.4000-6000/- instead of Rs.5000-8000/- as claimed by him in the OA. He further submitted that the Ministry of Home Affairs has not taken any decision on the matter. The order of the Tribunal would show that the liberty was granted to the applicant to seek his remedy in the Tribunal in accordance with law, if the benefit is not accorded to him.

4. Having regard to the above facts, we are of the view that the respondents cannot be held to be in contempt. The contempt petition is accordingly dismissed. Notices are discharged.

*D.R. Tiwari*  
( D.R. Tiwari )  
Member (A)

*M.A. Khan*  
( M.A. Khan )  
Vice Chairman (J)

/sunil/